

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2102
ANSWERED ON:09.03.2006
REFERENDUM OF AIR INDIA EMPLOYEES UNION
Manoj Dr. K.S.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Supreme Court has directed to conduct referendum of Air India Employees Union;
- (b) whether the Government has conducted the referendum of Air India Employees Union;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a): No, Sir.

(b), (c) and (d): In October, 2003, it was decided to undertake verification of membership of Unions operating in Air India through secret ballot. However, it could not be held as the matter relating to finalization of voter list and holding of secret ballot elections is before the Hon`ble Mumbai High Court.